

time-barred -- from Shrimati Sagarika Ghose. The notice was received on 26th March, 2025, at 1.36 p.m. ...*(Interruptions)*... One minute. Surprisingly and painfully, the notice wants 'Suspension of Business under Rule 267 on 20th March, 2025'; and this is at two places in the notice. I will urge you to be a little serious about parliamentary work. How can, on any ground, your Chairman accord acceptance by suspending proceedings that have already taken place? And we have a senior Member of the Party who is very stickler about rules, and I hold him in high esteem for it. ...*(Interruptions)*... Sir, it has to be a little careful. Hon. Members, I overlooked Shri Jairam Ramesh's, which said 'May' instead of 'March' because I can overlook that. But this one is beyond implementation. I cannot, even if I want, suspend on this day the proceedings of 20th of March. Even Artificial Intelligence has not gone to that level to help me in the line. ...*(Interruptions)*... Hon. Members, the notices of Shri Javed Ali Khan and Shri Ramji Lal Suman have demanded discussion over the alleged threat and attempt to attack on the residence of a former Union Minister and a sitting Member of Rajya Sabha at Agra by some anti-social elements. ...*(Interruptions)*...

The notices of Ms. Dola Sen, Shri Ritabrata Banerjee and Shri Mohammed Nadimul Haque have demanded discussion over the alleged lapse of Election Commission in issuance of multiple duplicate Electors Photo Identity Cards across the States. Shri Sanjay Singh demands discussion over the alleged weakening of provisions of the RTI Act, 2005 due to amendment in the Digital Data Protection Act. The notice of Shri Sandosh Kumar P calls for discussion over the infamous Kodakara money laundering case and action by the Enforcement Directorate. Hon. Members, I am unable to persuade myself to accord acceptance to these. I would accommodate the hon. Members in Zero Hour to raise their points.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, 'Matters Raised with the Permission of the Chair'. Jayaji — 'Request for issuance of Commemorative Stamps on 50 years of Iconic Films *Deewar* and *Sholay*'.

श्रीमती जया अमिताभ बच्चन: सर, मेरी आपसे रिक्वेस्ट है कि आप इतना pain मत लिया कीजिए।

MR. CHAIRMAN: Jayaji, your advice is well taken.

Request for issuance of Commemorative Stamps on 50 years of iconic films

Deewar and Sholay

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): Sir, as we approach a significant milestone in Indian cinema, I would like to propose a tribute to honour our rich cinematic heritage. Firstly, we are celebrating the 100th birth anniversary of the legendary film maker, Shri Raj Kapoor, whose contribution to Indian cinema remains unparalleled. Additionally, two iconic films, *Deewar* and *Sholay*, will soon mark their 50th anniversary. These films have not only captivated the audience with their timeless stories but have also affected the aspirations and struggles of the common man, leaving an indelible mark on Indian cinema. Notably, *Sholay*, released in 1975, achieved a historic feat by running uninterrupted in theatres for five years, a testament to its enduring appeal.

In the light of these occasions, I request the Government to consider issuing commemorative stamps on the 50th anniversary of *Deewar* and *Sholay*. The initiative would serve as a cultural bridge between generations, highlighting the importance of preserving Indian cinematic heritage and the role of cinema in shaping our cultural identity. It would also provide an opportunity to celebrate these cinematic milestones while inspiring future generations to appreciate the artistic and social significance of these films. Recent celebrations and tributes such as the special screening of *Deewar* by the Film Heritage Foundation and the upcoming tribute to *Sholay* at IIFA, 2025 demonstrate the enduring appeal of these classics. I request the Government to consider this proposal as a way to recognize the immense contribution of these films and film makers to our national cultural identity. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Smt. Jaya Amitabh Bachchan: Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Smt. Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala), Shri Rwngrwa Narzary (Assam), Shri Niranjana Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu), Shri A. A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Ms. Dola Sen (West Bengal), Shri P. Wilson (Tamil Nadu), Shrimati Sulata Deo (Odisha), Shri Sandosh Kumar P (Kerala), Shri Ritabrata Banerjee (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Shri Prakash Chik Baraik (West Bengal), Smt. Sagarika Ghose (West Bengal), Shri Javed Ali Khan, (Uttar Pradesh), Shrimati Rajani Ashokrao Patil

(Maharashtra), Shri Neeraj Dangi (Rajasthan) and Shri Saket Gokhale (West Bengal).

(MR. DEPUTY CHAIRMAN *in the Chair.*)

श्री संजय सिंह: सर, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Shri Iranna Kadadi. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... Shri Iranna Kadadi; you may speak. Only that will go on record. कोई और बात रिकॉर्ड पर नहीं जाएगी।

**Need for establishment of special courts of National Investigation Agency (NIA)
in Karnataka**

श्री ईरण्ण कडाडी (कर्णाटक): उपसभापति महोदय, आपने मुझे शून्यकाल में बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। ...(व्यवधान)...

मैं सदन के माध्यम से कर्नाटक में बढ़ते अपराध, कानून-व्यवस्था की विफलता और उच्च न्यायालय के आदेश की अनदेखी का गम्भीर मुद्दा उठाना चाहता हूँ। ...(व्यवधान)... आज कर्नाटक अपराध का केंद्र बन चुका है। अप्रैल, 2023 में कर्नाटक उच्च न्यायालय ने राज्य सरकार को नेशनल इन्वेस्टिगेशन एक्ट के तहत तीन नई विशेष अदालतें स्थापित करने का निर्देश दिया था, क्योंकि बेंगलुरु में मौजूद एकमात्र विशेष अदालत पर अत्यधिक दबाव है और 8 से 9 साल पुराने मामले लंबित हैं। ...(व्यवधान)... न्यायालय ने स्पष्ट रूप से कहा था कि मैसूर, बेलगावी और कलबुर्गी में 6 महीने के भीतर विशेष अदालतें स्थापित होनी चाहिए। ताकि आतंकवाद और संगठित अपराध से जुड़े मामलों की त्वरित सुनवाई हो सके। कांग्रेस सरकार न सिर्फ राष्ट्र में कानून व्यवस्था को बनाए रखने में विफल रही है, बल्कि उच्च न्यायालय के आदेश का पालन भी नहीं कर रही है। इसके कारण कर्णाटक में हत्या, लूट और सांप्रदायिक घटनाओं में तेजी आई है। मैंगलूर में कुकल बम ब्लास्ट, बेंगलुरु में सिद्ध रामेश्वर में कैफे में बम ब्लास्ट, रामनगर में ऑटो मोबाइल कंपनी की दीवार पर पाकिस्तान जिंदाबाद के नारे लिखे गए, जो राज्य की सुरक्षा के लिए गंभीर चिंता का विषय है। ...(व्यवधान)...

श्री उपसभापति: कोई बात रिकॉर्ड पर नहीं जा रही है, प्लीज़, प्लीज़।

श्री ईरण्ण कडाडी: हाल ही में हमपी में विदेशी पर्यटकों की हत्या की गई है। ...(व्यवधान)...

श्री उपसभापति: आप सभी से दरखास्त है कि अपनी सीट्स पर जाएं।

श्री ईरण्ण कडाडी: मैसूर के उदयगिरी पुलिस स्टेशन पर हमला किया गया, जिससे यह स्पष्ट होता है कि अपराधियों को राज्य सरकार का कोई डर नहीं है। इतना ही नहीं, कांग्रेस सरकार के मंत्रियों पर गोल्ड स्मगलिंग में शामिल होने का आरोप है ...(व्यवधान)...